
(2020) 12 SEBI CK 0047

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 35 Of 2020

Axis Bank Ltd

APPELLANT

Vs

Securities And Exchange Board Of India & Ors

RESPONDENT

Date of Decision : 09-12-2020

Acts Referred:

Citation : (2020) 12 SEBI CK 0047

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M.T. Joshi, J

Bench : Division Bench

Advocate : Gaurav Joshi, Neville Lashkari, Chaitanya D. Mehta, Sonali Aggarwal, Dhruve Liladhar, Rafique A. Dada, Anubhav Ghosh, Ravishekhar Pandey, Sabeena Mahadik, Pankaj Uttaradhi, Sagar Hate, Aayush Kothari

Judgement

1. As agreed between the parties, list on January 27, 2021 for final disposal. Interim order, if any, is extended till the next date of hearing.
2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.